

FIR No. 176/19  
PS: Civil Lines  
U/s: 302/308/325/323/149 IPC  
Geeta Vs. State

25.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Geeta.

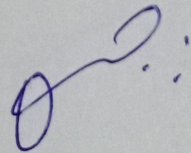
1. This is an application u/s 439 CrPC moved on behalf of applicant/accused Geeta, seeking regular bail. Reply filed by the IO.

2. Arguments heard.

3. Trial of this case is pending in the court of undersigned and is at the stage of prosecution evidence.

4. Total 5 accused are involved in the present case. The case of the prosecution is that on 04.11.2019, accused in connivance with other 4 co-accused persons committed murder of deceased Somwati and also gave beatings to her two sons.

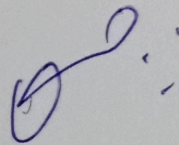
5. Ld. Counsel for applicant submits that applicant has been falsely implicated in this case. She has no role in the incident except that she only went to settle the scuffle already going on amongst her son Mahesh, relative Amarpal with sons of deceased. He further submits that as per the chargesheet itself, the applicant had no intention to murder the deceased. He also submits that there is delay in lodging the FIR and that vide order dated 27.06.2020, the applicant was admitted on interim bail for a week for the marriage of applicant's son by the Hon'ble High Court which she has not misused. Ld. Counsel submits that chargesheet has been filed, charge has been framed upon the applicant, therefore, no purpose shall be served by keeping her behind bar. Applicant is stated to be in JC since 25.10.2019.





6. Ld. APP strongly oppose the bail application as he submits that there are serious allegations of murder against the applicant. Both the parties are neighbours. Both the sons of deceased and applicant's son Mahesh put their separate "Chole kulche" rehri near GTB Enclave Metro Station. He submits that as per the contents of the chargeheet, on the day of incident i.e. on 23.10.2019, some misunderstanding took place between both the sons of the deceased and applicant's son Mahesh over "Chole Kulche" rehri. Thereafter, on the same day in the night i.e. at about 10:30 PM, one of the son namely Karan of the deceased was coming back from the market and when he reached in front of the house of the accused family, co-accused Amarpal started beating Karan, in the meantime, deceased and her other son Dharampal also reached at the spot to save Karan. Thereafter, applicant also reached at the spot, caught hold of deceased and co-accused Amarpal attacked upon her (Somwati) with sword, due to which Somwati expired. Ld. APP strongly stress that applicant was actively involved in the incident as she caught hold of deceased Somwati when her relative Amarpal attacked upon her (Somwati) with sword. He also drawn the attention of the court that recently on 22.07.2020, the bail application of co-accused Kunal was dismissed by this court. He submits that the bail application of co-accused Imran was also dismissed by the Hon'ble High Court vide order dated 09.07.2020. He submits that matter is at the initial stage. Public witnesses have not been examined yet, both the parties are neighbour, therefore, there are more chances that if the applicant is admitted on bail, she may try to influence the witnesses.

7. I have considered the rival contentions of Ld. APP and Ld. Counsel for applicant. The argument of Ld. Counsel for applicant that there is delay in lodging

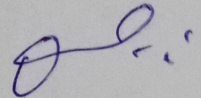




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the FIR and applicant had no intention to murder the deceased, cannot be looked into at this stage as it is a matter of trial. There are serious allegations of murder against the applicant, matter is at the initial stage, public witnesses are yet to be examined and I agree with Ld. APP that both the parties are neighbours, therefore, the possibility to influence the public witnesses cannot be ruled out, hence, at this stage, no ground for bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.



Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-25.07.2020



FIR No. 84/14  
PS: Darya Ganj  
U/s: 307/302 IPC  
Ashraf Vs. State

25.07.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.  
It be checked and registered.

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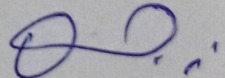
Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Ashraf.

The present application u/s 439 Cr.PC has been moved on behalf of applicant/accused Ashraf, seeking interim bail.

Ld. Counsel for applicant submits that mother of the applicant is presently serious due to her medical illness, therefore, applicant be admitted on interim bail.

IO seeks time to verify the medical documents of applicant's mother. IO is directed to verify the medical documents as well as the details of the family of the applicant whether any other family member of the applicant is available to lookafter the allegedly ill mother of the applicant, for next date.

Put up on 27.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-25.07.202



FIR No.358/18  
PS: Kashmere Gate  
U/s: 302 IPC  
Govinda @ Golu Vs. State

25.07.2020

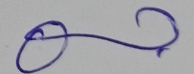
Fresh application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Govinda @ Golu.

The present application u/s 439 Cr.PC has been moved on behalf of applicant/accused Govinda @ Golu, seeking regular bail. Reply filed by the IO. During the course of arguments, Ld. Counsel submits that applicant be admitted on interim bail on the ground of illness of his father and considering that his wife has given birth to a child after the arrest of the applicant. He seeks time to place on record the relevant medical documents in this regard.

At request on behalf of counsel for applicant, put up on 28.07.2020.



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-25.07.202